

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Date of decision: 24-6-1993

Original Application No.2 of 1992

K Rajamma, Ex-Casual Labour,
Harjan Colony, Block No.28,
Umbernath.P.O.
Kallamala, Mavelikkara.

- Applicant

Mr P Sivan Pillai

- Counsel for the
applicant

v.

1. Union of India through
the General Manager,
Southern Railway, Madras-3.
2. The Divisional Personnel Officer,
Southern Railway, Trivandrum-4.
3. The Divisional Railway Manager,
Southern Railway, Trivandrum-14.
4. The Deputy Chief Engineer(C),
Ernakulam.

- Respondents

Mrs Sumathi Dandapani

- Counsel for the
respondents

CORAM

HON'BLE MR JUSTICE C SANKARAN NAIR, VICE CHAIRMAN
&
HON'BLE MR R RANGARAJAN, ADMINISTRATIVE MEMBER

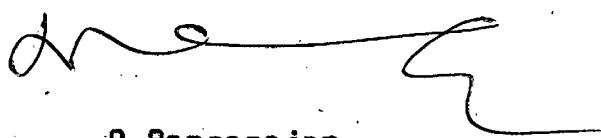
JUDGEMENT

C Sankaran Nair(J), Vice Chairman

Applicant seeks appropriate directions to command
respondents to appoint her in a vacancy reserved for Scheduled
Caste/Scheduled Tribe in Group 'D' category, or as a Casual
Labourer. It is admitted in the reply statement that
applicant's name figures in the Live Register at Sl.No.1821.
If she establishes her community status, she is entitled to
be appointed in her turn to a reserved vacancy. Annexure-A14

is a certificate issued by the Tahsildar, certifying the applicant as a 'Hindu Pulaya'. This certificate is valid in law. It has to be accepted. The respondent Railways will accept the certificate and grant appropriate relief to applicant depending on her seniority in the Live Register.

Disposed of as above. No costs.



R Rangarajan
Administrative Member



C Sankaran Nair (J)
Vice Chairman

Dated, the 24th June of 1993

trs

List of Annexures

Annexure-A14 : True copy of the Community Certificate
dated 7.8.1992 issued by the Tahsildar,
Taluk Office, Mavelikara.